

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) :

(a) Information is being collected.

(b) According to export-entitlement distribution policy, allocation to the Central/State Government Corporation are not transferable.

(c) The following criteria are being adopted by the Textile Commissioner while allotting quota under this category.

(i) Allocations are made on the first-come-first served basis.

(ii) Preference is given to the Corporations/Apex Society which are manufacturer/Exporters and are also getting work done on job work basis.

(iii) If the applications exceed the available quantity, allotment is made on the basis of higher price realisation.

Registration of Firms on AD-HOC Basis by C.O.D. Chheeki, Allahabad

4694. SHRI DAYARAM SHAKYA :  
SHRI BALASAHEB PAWAR :

Will the Minister of DEFENCE be pleased to state :

(a) whether about 40 firms have been registered on Ad-hoc basis by the COD Chheeki, Allahabad, during the last three months ;

(b) if so, the necessity of further registrations of the firms ;

(c) whether the firms registered recently, have no stocks and one firm

is having four to six firms in different names ;

(d) whether single tenders are to be allotted to and stores are being purchased on exorbitant rates in cash and on single quotation ; and

(e) whether Government proposed to make an enquiry to take necessary actions in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) Only 8 firms were registered during the last 3 months.

(b) Registration of firms from time to time is necessary for creating competition.

(c) The 8 recently registered firms have their stock as per capacity verification through police verification. The Government is not aware of any firm operating in the name of 4 to 6 firms in different names.

(d) The rates quoted in single tender are as per market prevailing rates. Purchases at exorbitant rates have not come to the notice of the Government.

(e) No, Sir.

Opening of Branches of Himachal Pradesh Gramin Bank in Kangra District

4695. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether the Himachal Pradesh Gramin Bank has sanctioned the opening of any branch in the district of Kangra during the past three years, including the current financial year (1984-85) ;

(b) if so, the details in this regard and the names of the places

where branches have since been opened ; and

(c) the likely date by which the remaining branches would be opened ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir,

(b) Names of places in the district of Kangra where branches of Himachal Gramin Bank had been opened upto 30.6.1984 are indicated in the attached statement.

(c) As at the end of June, 1984, the bank had two licences pending for opening branches at Bhawarna and Niazpur in Kangra. Branch at Bhawarna was opened on 6.7.1984. The Regional Rural Bank is expected to open its branch at Niazpur also as soon preparatory action is completed.

#### Statement

*Names of the branches of Himachal Gramin Bank in Kangra Distt.*

1. Chachian
2. Dheera
3. Chadiar
4. Lunj
5. Charri
6. Alampur
7. Ranital
8. Chobin
9. Bhathutipri
10. Bhadwar
11. Varanda
12. Baijnath
13. Harchakain
14. Sullah
15. Bhuana
16. Dehar

17. Badoh
18. Badukhar
19. Bir
20. Teara
21. Tihri
22. Ray
23. Kosri
24. Dari
25. Sanghole
26. Jalag
27. Suliali
28. Mataur
29. Rakkar

#### Nomination of Persons in VA-Ried Cantonment Boards :

4696. SHRI R.L.P. VERMA : Will the Minister of DEFENCE be pleased to state:

(a) the criteria for selecting civilians for the nomination in the varied Cantonment Boards in the country;

(b) Considerations on which nominations of Civilian members to the varied Boards are made; and

(c) whether Government propose to nominate the eminent and non-political persons in the varied Boards?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) Nomination of a civilian member to the varied constitution of a Board is done by the Central Government in accordance with the provisions of the Cantonment Act, 1924 as amended from time to time.

(b) and (c) Civilian member are nominated from public spirited persons to varied Boards after due consideration